



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/Apr/202526/1**DATED:** 23/04/2025Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address:
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Apr/202526/1 dated 23/04/2025 of Norms Committee - VI for the year 2025-26 was held on 23/04/2025 under the Chairmanship of LOKESH H.D, to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Ravindra Kote, Joint Director	Ministry of Food Processing Industries
3	Nand Lal, Technical Consultant	DGFT
4	Shaish Kumar, Technical Consultant	DGFT
5	D.N. Mathur, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM REVIW00008411AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 15.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	2 / NC/6/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	MANORAMA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025			
HQ File Number	HQRNORM APPLY 00000287AM26			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to modify the norms of the AA based on the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;				
S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Refined Palm Mid Fraction	1000.0	Palm Mid Fraction	1030.0
1. Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.				
2. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.				
3. No Advance Authorisation should be issued on repeat basis based on the above mentioned				

adhoc norms.

4. The firm has to produce COA of export product from NABL Accredited Lab at the time of EODC.
5. RA shall issue AA within the value entitlement of firm as per HBP 2023 and quantity as per the above approved norms.

RA may take suitable consequential action accordingly.

Case No.	3 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GRAINSPAN NUTRIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM REVIW00006702AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representatives of the firm attending the PH. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm: 1. The estimates/ calculation for the losses claimed by the entity for different sizes of the end product that is to be exported. 2. The details and specifications of the actual product that is to be exported by the entity (Size in microns, etc). 3. Any other details to support the request by the applicant. The case stands deferred.	

Case No.	4 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PRYM FASHION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM REVIW00004401AM25
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and heard the representatives of the firm appeared for PH through VC. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm: "Scrap value with sale invoice." The case stands deferred.	

Case No.	5 / NC/6/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	EASTEA CHAI PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025			
HQ File Number	HQRNORM APPLY 00006851AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	BLENDED BLACK TEA(GOOD QUALITY BLENDED BLACK TEA)	600000.0	BLACK TEA	360000.0
1. The net content of import item is 0.6 kg per kg of export. 2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. 3. The grade, quality& origin of imported tea should match with the tea exported. 4. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.				

5. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	6 / NC/6/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	EASTEA CHAI PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00006850AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms as per details below or as applied by the firm:

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	BLENDED BLACK TEA(GOOD QUALITY BLENDED BLACK TEA)	600000.0	BLACK TEA	420000.0

1. The net content of import item is 0.7 kg per kg of export.
2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
3. The grade, quality& origin of imported tea should match with the tea exported.
4. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
5. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	7 / NC/6/MEET/Apr/202526/1
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Case Status	Case Deferred
Party Name	F-365 AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00006293AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was called for PH. However, the firm requested for a different date for the same. Hence, the Committee decided to give the firm another chance to attend the Personal Hearing. The case stands deferred.	

Case No.	8 / NC/6/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	MAIVA PHARMA PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025			
HQ File Number	HQRNORM APPLY 00006163AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (nos)	Import Item	Quantity (ml)
1.	Dehydrated alcohol injection 5ml vial (each vial contains dehydrated alcohol USP - 5ml)	1.00	Dehydrated Alcohol USP	5.50
1. The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. 2. No Advance Authorization should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. 3. RA will ensure correct ITCHS code for export item.				

RA may take subsequent consequential action accordingly.

Case No.	9 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	REGENT DISTILLERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00003825AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; "Step-wise percentage of the wastage claimed in process flow chart and the detailed justification for the same." The case stands deferred.	

Case No.	10 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00003075AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	

RA may take suitable consequential action accordingly.

Case No.	11 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BAJAJ HERBALS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	018305000538AM13
RA File Number	082404000007 AM13
Licence No and Date	0810110560/10/04/2012
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are Chemical items. Therefore the Committee decided to transfer the case to NC-4. The case stands deferred.	

Case No.	12 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	018505000182AM19
RA File Number	052304000333 AM19
Licence No and Date	0510408227/25/10/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	13 / NC/6/MEET/Apr/202526/1
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Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM REVIW00004976AM24
RA File Number	132404000145 AM20
Licence No and Date	1310049278/09/05/2019
Norms Committee Decision: NC considered the case as per the agenda and heard the presentation given by the representatives of the firm attending the PH. However, it was observed that the firm was unable to adequately address the questions posed by the Committee. Therefore, the Committee decided to physically inspect the plant to ascertain the exact wastage. The case stands deferred.	

Case No.	14 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	018505000060AM20
RA File Number	052304000165 AM20
Licence No and Date	0510411337/24/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	15 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	018505000165AM20

RA File Number	052304000419 AM20
Licence No and Date	0510413482/30/01/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	16 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM REVIW00004474AM25
RA File Number	NA
Licence No and Date	0510414280/29/05/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	17 / NC/6/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM REVIW00005598AM25
RA File Number	05AA04008457 AM22
Licence No and Date	0511002303/26/04/2021
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2, allowing the following inputs:	

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Universal Pizza Sauce(Containing NLT 60.4% Imported concentrated crushed tomato paste 28 Brix)	1.00	Concentrated Crushed Tomato Paste 28 Brix	0.604
			UPS SEASONING	0.023

1. These norms are case specific and no repeat license should be issued on the basis of these norms.

RA may take subsequent consequential action accordingly.

Case No.	18 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM REVIW00005232AM25
RA File Number	05AA04008457 AM22
Licence No and Date	0511002303/26/04/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that this is a duplicate application of the firm for Advance Authorization No. 0511002303.

Therefore, the Committee decided to withdraw the case from the agenda. The case status will be reflected as Rejected as there is no other option in IT module.

Case No.	19 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 30.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	20 / NC/6/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM REVIW00001362AM25
RA File Number	13AX04000117 AM22
Licence No and Date	1311001122/28/03/2022

Norms Committee Decision:

NC considered the case as per agenda and noted the firm's reply. It was observed that the actual CIF value of the import item and the sale price of the by-product vary considerably. The Committee also noted that the firm is exporting the final product with two different grades. Therefore, after deliberation, the Committee decided to fix the norms as under:

S.No	Export Item	Quantity	Import Item	Quantity
1	Cassi Gum Powder (CS) (PET Grade)	1 MT	Cassia Torea Seed	2.772 MT

S.No	Export Item	Quantity	Import Item	Quantity
1	Cassi Gum Powder (FG) (Food Grade)	1 MT	Cassia Torea Seed	3.224 MT

* No repeat license to be issued on the basis of the above fixed norms.

RA may take subsequent consequential action accordingly.

Case No.	21 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	22 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00003197AM23
RA File Number	07AX04000767 AM23
Licence No and Date	0711005274/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Process flow chart with stepwise wastage details. 2. Recipe cum mass balance sheet. 3. Indigenous item in revised Appendix - 4E. The case stands deferred.	

Case No.	23 / NC/6/MEET/Apr/202526/1
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Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00003453AM23
RA File Number	07AX04000685 AM23
Licence No and Date	0711005369/29/09/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Process flow chart with stepwise wastage details. 2. Recipe cum mass balance sheet. 3. Indigenous item in revised Appendix - 4E. The case stands deferred.	

Case No.	24 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00003484AM23
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	25 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred

Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00004743AM23
RA File Number	03AX04004437 AM23
Licence No and Date	0311019680/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	26 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00004754AM23
RA File Number	02AX04000483 AM23
Licence No and Date	0211003422/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 20.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	27 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00004839AM23

RA File Number	30AX04000400 AM23
Licence No and Date	3011002883/06/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 20.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	28 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00005615AM23
RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	29 / NC/6/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00001086AM24
RA File Number	04AX04000171 AM24

Licence No and Date	0411005469/24/05/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Activate DA ((Poultry Feed Additive / Premix / Supplements)) (Net Content of MHA-SP NLT 37.8%)	1.00	MHA-SP	0.378
RA may take subsequent consequential action accordingly.				

Case No.	30 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00001895AM24
RA File Number	02AX04000166 AM24
Licence No and Date	0211004610/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	31 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025

HQ File Number	HQRNORM APPLY 00005211AM24
RA File Number	30AX04000216 AM24
Licence No and Date	3011004057/24/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	32 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00005385AM24
RA File Number	08AX04001056 AM24
Licence No and Date	0811009253/01/09/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	33 / NC/6/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00006143AM24
RA File Number	05AX04002049 AM24

Licence No and Date	0511021444/10/10/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	PIZZA SAUCE CONCENTRATE(TOMATO BLEND PIZZA SAUCE) (Containing NLT 42.5% Import item in the export)	1.00	CONCENTRATED CRUSHED TOMATOES 28 PCT	0.426
1. These norms are case specific and no repeat license should be issued on the basis of these norms.				
RA may take subsequent consequential action accordingly.				

Case No.	34 / NC/6/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025			
HQ File Number	HQRNORM APPLY 00006141AM24			
RA File Number	05AX04002047 AM24			
Licence No and Date	0511021443/10/10/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Tomato Puree (PIZZA SAUCE TOMATO PUREE) (Containing NLT 33.6% Import item in the export)	1.00	CONCENTRATED CRUSHED TOMATOES 28 PCT HB	0.3368
1. These norms are case specific and no repeat license should be issued on the basis of these norms.				

RA may take subsequent consequential action accordingly.

Case No.	35 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00006318AM24
RA File Number	08AX04001361 AM24
Licence No and Date	0811009684/17/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that vide email dated 01.01.2025 RA Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad. The case stands deferred.	

Case No.	36 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00006516AM24
RA File Number	02AX04000436 AM24
Licence No and Date	0211005366/30/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	37 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00006750AM24
RA File Number	08AX04001528 AM24
Licence No and Date	0811009921/08/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that vide email dated, 01.01.2025 RA Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad. The case stands deferred.	

Case No.	38 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00006940AM24
RA File Number	05AX04002444 AM24
Licence No and Date	0511022146/21/11/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; "Actual Import and Export in tabular form along with copy of Shipping Bill." The case stands deferred.	

Case No.	39 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	CHAIZUP BEVERAGES LLP

Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00007753AM24
RA File Number	02AX04000558 AM24
Licence No and Date	0211005683/04/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	40 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	M. R. AGRO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00007809AM24
RA File Number	08AX04001855 AM24
Licence No and Date	0811010454/08/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 11.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	41 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025

HQ File Number	HQRNORM REVIW00004215AM25
RA File Number	05AX04003239 AM24
Licence No and Date	0511023182/11/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	42 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00008072AM24
RA File Number	26AX04000074 AM24
Licence No and Date	2611001290/19/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 20.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	43 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00008889AM24
RA File Number	13AX04000345 AM24
Licence No and Date	1311002603/04/03/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 30.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	44 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	BACFO PHARMACEUTICALS (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00009174AM24
RA File Number	05AX04003953 AM24
Licence No and Date	0511024548/18/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 10.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	
RA may take suitable consequential action accordingly.	

Case No.	45 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00000541AM25
RA File Number	08AX04000123 AM25
Licence No and Date	0811011447/03/05/2024
Norms Committee Decision:	

NC considered the case as per agenda and noted that vide email dated, 01.01.2025 RA Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad.

The case stands deferred.

Case No.	46 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00000558AM25
RA File Number	03AX04000110 AM25
Licence No and Date	0311033606/06/05/2024
Norms Committee Decision:	
NC considered the case as per agenda and heard the presentation given by the representatives of the firm attending the PH. However, the Committee noted that the documents submitted by the firm were not in line with the discussions held during the meeting. Therefore, the Committee decided to physically inspect the plant to ascertain the exact wastage.	
The case stands deferred.	

Case No.	47 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	M. R. AGRO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00000602AM25
RA File Number	08AX04000167 AM25
Licence No and Date	0811011464/08/05/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 19.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not the furnish requisite information for further examination of the case. The Committee	

therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	48 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	M. R. AGRO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00000631AM25
RA File Number	08AX04000188 AM25
Licence No and Date	0811011496/09/05/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
1. Purchase invoice for the sterilization equipment/machine installed in the premises of the firm. 2. List of machinery installed on the premises, including their capacities.	
The case stands deferred.	

Case No.	49 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	M. R. AGRO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00001112AM25
RA File Number	08AX04000345 AM25
Licence No and Date	0811011752/05/06/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 10.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee	

therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	50 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00001182AM25
RA File Number	03AX04000977 AM25
Licence No and Date	0311034449/07/06/2024
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representatives of the firm attending the PH. However, the Committee noted that the documents submitted by the firm were not in line with the discussions held during the meeting. Therefore, the Committee decided to physically inspect the plant to ascertain the exact wastage. The case stands deferred.	

Case No.	51 / NC/6/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	MANIPAL NATURAL PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025			
HQ File Number	HQRNORM APPLY 00001212AM25			
RA File Number	07AX04000306 AM25			
Licence No and Date	0711011518/10/06/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)

1.	Green Tea Extract (containing NLT 98% Import item)	1.00	Green Tea Extract	0.985
The case stands deferred.				

Case No.	52 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SRI DEVARAAJA NUTRACEUTICAL
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00001252AM25
RA File Number	04AX04000205 AM25
Licence No and Date	0411007563/12/06/2024
Norms Committee Decision:	
NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to physically inspect the plant.	
The case stands deferred.	

Case No.	53 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00001268AM25
RA File Number	05AX04000799 AM25
Licence No and Date	0511026062/12/06/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI:	
"Process flow chart along with percentage of wastage at all steps."	
The case stands deferred.	

Case No.	54 / NC/6/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025			
HQ File Number	HQRNORM APPLY 00001821AM25			
RA File Number	04AX04000273 AM25			
Licence No and Date	0411007752/08/07/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Activate DA ((Poultry Feed Additive / Premix / Supplements)) (Net Content of MHA-SP NLT 37.8%)	1.00	MHA-SP	0.378
RA may take subsequent consequential action accordingly.				

Case No.	55 / NC/6/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	ORGANIC INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025			
HQ File Number	HQRNORM APPLY 00001989AM25			
RA File Number	06AX04000188 AM25			
Licence No and Date	0611002841/18/07/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms allowing the following inputs:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	TULSI Ashwagandha HERBAL TEA	2386.0	INDIAN FRUIT	Net to Net as per actual content in

	(CONTAINING 195 KG INDIAN FRUIT FLAVOURS)		FLAVOURS	export product or 5% of FOB, whichever is less.
2.	Tulsi Lemon Ginger Herbal Tea (CONTAINING 108 KG Lemon Flavor- Natural)	4316.0	Lemon Flavor-Natural	
3.	TULSI SWEET ROSE HERBAL TEA (CONTAINING 178 KG Rose Flavour Natural)	4450.0	Rose Flavour Natural	
4.	TULSI CINNAMON ROSE HERBAL TEA (CONTAINING 10 KG Rose Flavour Natural)	495.0	Rose Flavour Natural	
5.	TULSI SWEET ROSE ASSAM BLACK HERBAL TEA (CONTAINING 10 KG Rose Flavour Natural)	415.0	Rose Flavour Natural	
RA may take subsequent consequential action accordingly.				

Case No.	56 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	NEO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00002053AM25
RA File Number	07AX04000622 AM25
Licence No and Date	0711011856/22/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.11.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	

RA may take suitable consequential action accordingly.

Case No.	57 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00002189AM25
RA File Number	05AX04001320 AM25
Licence No and Date	0511026887/29/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	58 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	SHIVAM MINERALS AND ALLIED INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00002318AM25
RA File Number	08AX04000691 AM25
Licence No and Date	0811012283/05/08/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 25.11.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	59 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00002475AM25
RA File Number	07AX04000806 AM25
Licence No and Date	0711012064/12/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Process flow chart with stepwise wastage details 2. Recipe cum mass balance sheet 3. Indigenous item in revised Appendix - 4E The case stands deferred.	

Case No.	60 / NC/6/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	SHREE MALANI FOAMS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00002560AM25
RA File Number	09AX04000334 AM25
Licence No and Date	0911007756/16/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 1, allowing the following inputs; 1. As applied for, with an allowance of 2% wastage on fabric and 5% wastage on chemicals. 2. For the import items listed at serial numbers 1, 4, 5, 12, 16, and 19, the description is amended to include the relevant width and GSM. RA may take subsequent consequential action accordingly.	

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Case No.	61 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00002858AM25
RA File Number	03AX04002732 AM25
Licence No and Date	0311036904/05/09/2024
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representatives of the firm attending the PH. However, the Committee noted that the documents submitted by the firm were not in line with the discussions held during the meeting. Therefore, the Committee decided to physically inspect the plant to ascertain the exact wastage. The case stands deferred.	

Case No.	62 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	FISCHE DESIGN
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00003008AM25
RA File Number	05AX04001463 AM25
Licence No and Date	0511027446/12/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. The firm was given multiple chances yet they failed to attend the PH for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	63 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	MASH INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00003016AM25
RA File Number	06AX04000267 AM25
Licence No and Date	0611002978/12/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	64 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AMAR TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM REVIW00006443AM25
RA File Number	03AX04003005 AM25
Licence No and Date	0311037402/25/09/2024
Norms Committee Decision: NC considered the case as per agenda and decided to refer the case to PC-4 Division for their comments. The case stands deferred.	

Case No.	65 / NC/6/MEET/Apr/202526/1
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Case Status	Case Rejected
Party Name	DYNAMICK DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00003277AM25
RA File Number	05AX04002005 AM25
Licence No and Date	0511027882/25/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 15.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	66 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	GANESH ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00003404AM25
RA File Number	24AX04000271 AM25
Licence No and Date	2411003906/01/10/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 15.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	67 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred

Party Name	ORION DECOR
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00003652AM25
RA File Number	05AX04001719 AM25
Licence No and Date	0511027737/15/10/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the reply of the firm is still awaited in this matter. Therefore, the Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred.	

Case No.	68 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00003663AM25
RA File Number	06AX04000309 AM25
Licence No and Date	0611003068/15/10/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	69 / NC/6/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00003822AM25
RA File Number	03AX04003647 AM25
Licence No and Date	0311038201/23/10/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 30.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	70 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00004117AM25
RA File Number	03AX04004020 AM25
Licence No and Date	0311038674/13/11/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	71 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00004189AM25
RA File Number	05AX04002741 AM25
Licence No and Date	0511028987/18/11/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No.	

01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	72 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00004257AM25
RA File Number	06AX04000340 AM25
Licence No and Date	0611003139/20/11/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	73 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00004360AM25
RA File Number	03AX04004062 AM25
Licence No and Date	0311039032/26/11/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	74 / NC/6/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	SWANI SPICE MILLS PVT LTD			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025			
HQ File Number	HQRNORM APPLY 00004746AM25			
RA File Number	03AX04004549 AM25			
Licence No and Date	0311039575/13/12/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to ratify the norms as per details below:				
S.No	Export Item	Quantity (MTS)	Import item	Quantity (MTS)
1.	Coriander Powder	495.0	Coriander Seed and splits	497.475
1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import. 2. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.				
RA may take subsequent consequential action accordingly.				

Case No.	75 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	KAIZEN ENGINEERS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00004854AM25
RA File Number	31AX04000255 AM25
Licence No and Date	3111004201/17/12/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are Engineering items. Therefore the Committee decided to transfer the case to NC-1 .	
The case stands deferred.	

Case No.	76 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	CRESCENT BIOLOGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00004865AM25
RA File Number	04AX04000880 AM25
Licence No and Date	0411008733/18/12/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e. Tech 2: 1. What is the difference between Import and Export items? 2. What is the actual export item? 3. Stepwise process details with wastage incurred in terms of % Active Ingredient. 4. Approved composition of export items from competent authority. 5. Please furnish master-batch formula for each export item and batch record duly filled-in for latest 3 batches. The case stands deferred.	

Case No.	77 / NC/6/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	DANAGRO FOOD INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 1 and 23/04/2025
HQ File Number	HQRNORM APPLY 00006166AM25
RA File Number	05AX04003802 AM25
Licence No and Date	0511030832/12/02/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred	

